

Arun Gupta
IBBI Registration No: IBBI/IPA-002/IP-N00051/2016-17/10095
AFA No. AA2/10095/02/081222/201722
Regd. Address: S-34, LGF, Greater Kailash-II, New Delhi 110048
Regd. Email Id: arungupta2211@gmail.com
Communication Email Id: bigzetta.in.vol.liq@gmail.com

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BIGZETTA SYSTEMS PRIVATE LIMITED

1	Name of the Corporate Person	Bigzetta Systems Private Limited
2	Date of Incorporation of Corporate Person	21/02/2018
3	Authority under which Corporate Person is Incorporated/Registered	Ministry of Corporate Affairs, Registrar of Companies (ROC)-Delhi
4	Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U93090DL2018PTC329765
5	Address of the Registered office and Principal office (if any) of Corporate Person	C-40, First Floor New Multan Nagar, North West Delhi, Delhi 110056, India
6	Liquidation Commencement date of Corporate Person	03 rd November, 2022
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Arun Gupta Regd. Address: S-34, LGF, Greater Kailash-II, New Delhi 110048 Regd. Email Id: arungupta2211@gmail.com Communication Email Id: bigzetta.in.vol.liq@gmail.com Telephone No. 011-41066313 IBBI Registration No: IBBI/IPA-002/IP-N00051/2016-17/10095 AFA No. AA2/10095/02/081222/201722

(Signature)

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8	Last date for submission of claims	02 nd December, 2022
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Notice is hereby given that the “Bigzetta Systems Private Limited” has commenced voluntary liquidation on 03rd November, 2022, subject to the approval of creditors, if any.

The stakeholders of “Bigzetta Systems Private Limited” are hereby called upon to submit a proof of their claims, on or before 02nd December, 2022 to the Liquidator at the regd. address as mentioned against Item No. 7

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Proof of claim is to be submitted by way of specified forms and documentary proof in support of claim, as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations made thereunder. The relevant forms and declarations can be downloaded from the website i.e. www.ibbi.gov.in.

Submission of false or misleading proofs of claims shall attract penalties.



Arun Gupta
Liquidator

Date: 05th November, 2022

Place: New Delhi

